

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 320**  
IA-4198/2022  
In  
IB-1600(ND)/2018

**IN THE MATTER OF:**

M/s. Vistra ITCL (India) Ltd.

**Vs**

M/s. Ambience Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Vijay Nair and Adv. Sakshi Kapoor

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **22.05.2024**.

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**